



\$~57, 58, 60, 63 & 65

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6835/2024 and CM APPL. 28505/2024 (Stay)

SH. PARSHU RAM COLLEGE & ANR. Petitioners Through: Mr. Amitesh Kumar, Ms. Priti Kumari and Mr. Mrinal Kishor, Advocates

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR. Respondents Through: Mr. Akhilesh. K. Srivastava and Mr. Manoj Kumar, Advocates

+ W.P.(C) 6837/2024 and CM APPL. 28508/2024 (Stay)

SHREE VINAYAK COLLEGE & ANR. Petitioners Through: Mr. Amitesh Kumar, Ms. Priti Kumari and Mr. Mrinal Kishor, Advocates

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR. Respondents Through: Mr. Akhilesh. K. Srivastava and Mr. Manoj Kumar, Advocates

+ W.P.(C) 6870/2024, CM APPL. 28678/2024 (Interim relief) and CM APPL. 28679/2024 (Exemption)

MEHTA EDUCATIONAL SOCIETY & ANR. Petitioners Through: Mr. Animesh Kumar, Mr. Nishant Kumar, Mr. Sumit Kumar, Ms. Aprajita and Mr. Ayush Kumar, Advocates.

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION

..... Respondents

W.P.(C) 6835/2024 & cont. matters

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Through: Mr. Akhilesh. K. Srivastava and Mr. Manoj Kumar and, Advocates

+ W.P.(C) 6909/2024 and CM APPL. 28747/2024 (Stay)

KKC COLLEGE & ANR. Petitioners Through: Mr. Amitesh Kumar, Ms. Priti Kumari and Mr. Mrinal Kishor, Advocates

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR. Respondents Through: Mr. Akhilesh. K. Srivastava and Mr. Manoj Kumar, Advocates

+ W.P.(C) 6916/2024, CM APPL. 28771/2024 (Interim relief) and CM APPL. 28772/2024 (Exemption)

MAHABODHI MAHAVIDYALAYA Petitioner Through: Mr. Animesh Kumar, Mr. Nishant Kumar, Mr. Sumit Kumar, Ms. Aprajita and Mr. Ayush Kumar, Advocates.

Versus

NATIONAL COUNCIL FOR TEACHER EDUCATION Respondent Through: Mr. Akhilesh. K. Srivastava and Mr. Manoj Kumar, Advocates

CORAM: HON'BLE MR. JUSTICE C.HARI SHANKAR

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<u>O R D E R</u> 14.05.2024

<u>CM APPL. 28679/2024 (Exemption) in W.P.(C) 6870/2024</u> <u>CM APPL. 28772/2024 (Exemption) in W.P.(C) 6916/2024</u>

1. Allowed, subject to all just exceptions.

W.P.(C) 6835/2024 & cont. matters

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2. The applications stand disposed of.

<u>W.P.(C) 6835/2024 and CM APPL. 28505/2024 (Stay)</u> <u>W.P.(C) 6837/2024 and CM APPL. 28508/2024 (Stay)</u> <u>W.P.(C) 6870/2024 and CM APPL. 28678/2024 (Interim relief)</u> <u>W.P.(C) 6909/2024 and CM APPL. 28747/2024 (Stay)</u> W.P.(C) 6916/2024 and CM APPL. 28771/2024 (Interim relief)

3. Issue notice to show cause as to why rule *nisi* be not in the writ petitions as well as notice be also issued in the applications. Notice is accepted on behalf of the respondent by Mr. Akhilesh. K. Srivastava.

4. Renotify on 16 May 2024 at 2.30 pm along with WP (C) 6420/2024.

5. Both sides are directed to place on record short notes of their respective submissions not exceeding six pages each, after exchanging copies with each other at least a week in advance of the next date of hearing.

6. Both sides are also directed to place on record duly indexed compilations of any judicial authorities on which they may seek to place reliance at least 24 hours in advance of the next date of hearing after exchanging copies with each other and also email copy thereof to the Court Master.

C.HARI SHANKAR, J

MAY 14, 2024/rb

Click here to check corrigendum, if any

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